

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 14**

**C.P. (IB)/1211(MB)2023**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **15.07.2024**

NAME OF THE PARTIES:    **M/S INTERNATIONAL ELECTRICALS V/s**  
**ARYAN            ELECTRICALS            PRIVATE**  
**LIMITED**

Section 9 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/1211(MB)2023**

- 1) Mr. Aniket Malu, Ld. Counsel for the Operational Creditor and Mr. Harsh Kesharia, Ld. Counsel for the Corporate Debtor are present.
- 2) Ld. Counsel for the Corporate Debtor submits that they have received certified true copy of the delivery challans from Chief Metropolitan Magistrate Court, so that they need some time to place on record Additional Affidavit. Time is allowed.
- 3) Additional Affidavit be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.
- 4) Stand over to 31.07.2024, for further consideration and hearing.

Sd/-

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**